

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26662/2020

(Arising out of impugned final judgment and order dated 18-11-2020 in RA No. 13/2019 26-04-2019 in WC No. 16877/2009 passed by the High Court Of Judicature At Allahabad)

DAKSHINANCHAL VIDYUT VITRAN NIGAM LTD. & ANR.

Petitioner(s)

VERSUS

BHEEM SEN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.23331/2021-CONDONATION OF DELAY IN FILING and IA No.23334/2021-EXEMPTION FROM FILING O.T.)

Date : 25-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

There will be stay of 50% of the compensation awarded. The remaining amount, if not paid, be paid within a period of two weeks from today in terms of the impugned judgment.

Tag with C.A. No. 10258/2017.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)